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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK



Original Application No. 151 of 1993

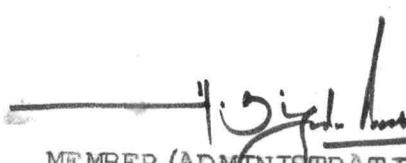
Smt. Indumati Devi Applicant(s)

Versus

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? N.
2. Whether it be circulated to all the Benches of N.
the Central Administrative Tribunals or not ?


MEMBER (ADMINISTRATIVE)
07 OCT 93

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.151 of 1993

Date of Decision: 7.10.1993

Smt. Indumati Devi

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Devanand Misra
Deepak Mishra
B.S. Tripathy
D.K. Sahoo,
Advocates

For the respondents

Mr. Akhaya Kumar Mishra
Standing Counsel
(Central)

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C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN): I have heard learned counsel for the petitioner, Mr. B.S. Tripathy and Mr. Akhaya Mishra, learned Standing Counsel.

2. The petitioner in this case is the widow of late Shri Sanatan Guru, who was Pipe-Fitter, MES (Class-III) under Respondent No.5. Shri Guru passed away on 1.6.1989 and the applicant applied for a suitable job under the Respondents. They have not rejected her application. As a matter of fact, it is seen that they had originally intimated to her that her request had been registered at number four on the waiting list. I understand that the same has now moved upto Serial No.2 which

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(5)

indicates that the matter is receiving attention. There is still one applicant above her on the waiting list. These being the facts, I am not inclined to intervene in this case as the respondents have already promised her a job in her turn. I trust that the applicant's interests will not be overlooked when her turn comes-up for consideration, and that the case would be settled with the maximum possible despatch, in view of the fact that the widow is stated to be suffering considerable privation after the demise of her husband.

3. Concerning the aspect of arrears of C.G.E.I.S. Scheme, amounting to Rs.1000/-, the position has been adequately explained by the respondents, and I find the explanation satisfactory. It is evident that the applicant is not entitled to arrears over and above what has already been sanctioned to her. This part of the application is, therefore not allowed. Thus the application is accordingly disposed of. No costs.

H. S. Sahoo
MEMBER (ADMINISTRATIVE)

07 Oct 93

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 7.10.1993/ B.K.Sahoo

